

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
THURSDAY, THE 23RD DAY OF APRIL 2020 / 3RD VAISAKHA, 1942
WP(C) TMP NO. 123 OF 2020**

Petitioner: -

Dileep@Iverkala Dileep, S/o K. Ameerkanu,
aged 43 years, Akshay Nivas, Iverkala Naduvil,
Puthanambalam P.O, Kollam District, Pin: 691553

By

Adv. Sri. Siju Kamalasanan

Respondents: -

1. The State Election Commission, Corporation Building,
Palayam P.O, Thiruvananthapuram, Pin: 695 034.
2. The Secretary, Sasthamcotta Block Panchayath
(Authorised Officer of the State Election Commission),
Sasthamcotta P.O, Kollam Pin: 690 521.
3. The Kunnathoor Grama Panchayath,
Kunnathoor East P.O, Kollam, Pin: 690 540
represented by its Secretary.

By

Adv. Sri. Murali Purushothaman for R1

This writ petition having come up for admission on 23.04.2020, the court on the same day delivered the following:

J U D G M E N T

~ ~ ~ ~ ~ ~ ~ ~ ~

Dated this the 23rd day of April, 2020

Learned counsel for the petitioner Sri. Siju Kamalasanan and learned Standing Counsel for the 1st respondent Sri. Murali Purushothaman submit that due to subsequent events, the writ petition has become infructuous. Accordingly, the writ petition is dismissed as infructuous.

N. NAGARESH, JUDGE

aks/23.04.2020

Appendix

Petitioner's Exhibits:

Exhibit-P1: True copy of notice dated 18.03.2020 received by the petitioner regarding convening of Panchayat Committee on 27.03.2020

Exhibit P2: True copy of notice dated 18.03.2020 received by the petitioner regarding convening of Panchayat Committee on 27.03.2020

Exhibit.P3: True copy of communication dated 25.03.2020 issued by the 2nd respondent to the 3rd respondent

Exhibit.P4: True copy of representation dated 27.03.2020 submitted by the petitioner before the 2nd respondent

Exhibit.P5: True copy of the communication dated 15.04.2020 by number J3-5524/20 issued by the Director of Panchayat